

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4094/2016

COMMISSIONER OF INCOME TAX, KANPUR

Appellant(s)

VERSUS

M/S MKU PVT. LTD.

Respondent(s)

(Office Report on Default in Civil Appeal No. 5243 and 5244 of 2019 are to be listed before the Hon'ble Judge in Chamber.)

WITH

C.A. No. 5243/2019 (IV-A)

C.A. No. 5244/2019 (IV-A)

Date : 05-02-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER]

For Appellant(s) Mr. Sachin Sharma, Adv
 Mr. Vinod Singh, Adv
 Mr. Rahul Gaur, Adv
 Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. Karan Diwan, Adv
 Ms. Amita Singh Kalkal, AOR
 Mr. Sunil Kumar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the counsel for the appellant to file Affidavit of valuation and ad-valorem fee, failing which the appeals shall stand dismissed.

(MANASWINI DEVI SHARMA)
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4094 OF 2016

COMMISSIONER OF INCOME TAX, KANPUR

Appellant(s)

VERSUS

M/S MKU PVT. LTD.

Respondent(s)

WITH

C.A. No. 5243/2019

C.A. No. 5244/2019

O R D E R

C.A. No. 5243/2019 & C.A. No. 5244/2019

Four weeks' time is granted to the counsel for the appellant to file Affidavit of valuation and ad-valorem fee, failing which the appeals shall stand dismissed.

..... J
[S.RAVINDRA BHAT]

NEW DELHI,
DATED: 5.2.2020